

**IN THE INCOME TAX APPELLATE TRIBUNAL
ALLAHABAD BENCH ,ALLAHABAD**

(THROUGH VIRTUAL COURT),

**BEFORE SHRI.VIJAY PAL RAO, JUDICIAL MEMBER
AND SHRI RAMIT KOCHAR, ACCOUNTANT MEMBER**

**ITA No.24/ALLD/2020
Assessment Year: 2014-15**

Mr. Raj Kumar Bajpai 14/262, Vrindawan Yojna Raibareili Road, Lucknow- 226019, U.P.	v.	ACIT, Circle, Sultanpur, U.P.
PAN:AKXPB3303J		
(Appellant)		(Respondent)

Appellant by:	Shri Prashant Kumar Verma, Advocate
Respondent by:	Shri A.K.Singh,Addl. CIT(Sr. DR)
Date of hearing:	14.01. 2021
Date of pronouncement:	14.01.2021

ORDER

PER SHRI RAMIT KOCHAR, ACCOUNTANT MEMBER:

This appeal, filed by assessee, being ITA No. 24/Alld/2020, is directed against appellate order dated 12.12.2019 in Appeal No. CIT(A)-2/Lko./17-18 passed by learned Commissioner of Income Tax (Appeals)-, Lucknow-2, Lucknow, U.P.(hereinafter called "the CIT(A)"), for assessment year(ay)2014-15, the appellate proceedings had arisen before learned CIT(A) from assessment order dated 05.12.2016 passed by learned Assessing Officer (hereinafter called "the AO") u/s 144 of the Income-tax Act, 1961 (hereinafter called "the Act") for ay: 2014-15. We have heard this appeal through video conferencing mode through virtual court.

2. At the time of hearing, the ld. Counsel of the assessee submitted that the assessee has approached Department to settle its outstanding tax liabilities pertaining to the appeal, in question, under “Vivad Se Viswas” scheme 2020 (hereinafter called VSVS, 2020) . The ld. Counsel for the assessee submitted that Department has issued orders in Form No. 5 , dated 11.12.2020 and there is full and final settlement of tax arrears under Section 5(2) of the Direct Tax Vivad Se Vishwas Act, 2020 read with The Direct Tax Vivad Se Vishwas Rules, 2020. The copy of Form No. 5, dated 11.12.2020 is placed on record in file. In view of above, the learned counsel for the assessee made prayers that the appeal filed by assessee with tribunal be allowed to be withdrawn in view of VSVS scheme,2020 availed by assessee. The learned DR raised no objection to dismissal of appeal filed by the assessee as being withdrawn on account of VSVS Scheme, 2020 availed by assessee.

3. Accordingly, in the facts and circumstances of the case, when the assessee has made prayers for withdrawal of his appeal filed with the tribunal on the grounds that the assessee has availed Vivad Se Vishwas Scheme, 2020 and Revenue having no objection to withdrawal of the appeal filed by assessee with tribunal, the assessee is hereby allowed to withdraw his appeal in ITA No. 24/All/2020 for ay: 2014-15 , and consequently the same is dismissed as being withdrawn. We order accordingly.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 14 /01/2021 through video conferencing.

Sd/-
[VIJAY PAL RAO]
JUDICIAL MEMBER

Sd/-
[RAMIT KOCHAR]
ACCOUNTANT MEMBER

DATED: 14 /01/2021

Copy forwarded to:

1. Appellant –Mr. Raj Kumar Bajpai
2. Respondent – ACIT, Circle, Sultanpur, U.P.
3. CIT(A) –Lucknow-II, Lucknow, U.P.
4. CIT
5. DR -

By order
Assistant Registrar

		Date	Initials	
	Original dictation pad is enclosed at the end of file			
1.	Draft dictated on:	14.01.2021		Sr. PS/PS
2.	Draft placed before author:	14.01.2021		Sr. PS/PS
3.	Draft proposed & placed before the second member:			JM/AM
4.	Draft discussed/approved by Second Member:			JM/AM
5.	Approved Draft comes to the Sr. PS/PS:	14.01.2021		Sr. PS/PS
6.	Order pronounced on:	14.01.2021		Sr. PS/PS
7.	File sent to the Bench Clerk:	14.01.2021		
8.	Date on which file goes to the Head Clerk:			Sr. PS/PS
9.	Date on which file goes to AR			
10.	Date of dispatch of Order:			